

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

OA 1228 of 1996

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. Nityananda Prusty, Judicial Member

Prabir Kr. Mitra

- VS -

M/o Defence

For the Applicant : None

For the Respondents: Ms. K. Banerjee, Counsel

Date of Order : 22-03-2004

O R D E R

MR. NITYANANDA PRUSTY, JM

Nobody appears in this case on behalf of the applicant after the sad demise of Mr. S.K. Ghosh, Ld. Counsel, who was earlier appearing in this case on behalf of the applicant. Mr. S.K. Dutta, Ld. Counsel earlier submitted that he would appear in this case on behalf of the applicant but till date he has not filed his Vokalat on behalf of the applicant.

2. Ms. Banerjee, Ld. Counsel for the official respondents submits that the main prayer of the applicant has already been granted to him by the department. The suspension order dated 25.4.1990 has already been recalled and the whole period of suspension of the applicant has also been regularised as spent on duty for all purposes. The official respondents have intimated the matter to Ms. K. Banerjee, Counsel for the respondents vide their letter dated 5-6-2003. Ms. Banerjee, Ld. Counsel files the copy of the said letter in Court

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to-day. The same may be kept in the file as a part of the record.

3. In view of the above as it appears the applicant has already got the relief, which he has claimed in this O.A. The O.A. is accordingly disposed of as it has become infructuous in the meantime. No order as to costs.

4. However, it is made clear that in case the applicant has any other/further grievances relating to payment of other dues/service benefits including salary etc. for the period of his suspension, he is at liberty to approach appropriate forum for redressal of his grievances in according with law.



Member (J)



Member (A)

DKN